


FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
UNISTAR TRADELINK PRIVATE LIMITED
OPERATING IN TRADING OF PRECIOUS METALS AT MUMBAI
(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	Unistar Tradelink Private Limited CIN U74120MH2011PTC212550
2.	Address of the registered office	2, Krishna Dham, Raheja Township, L.S. Raheja Marg, Malad (East), Mumbai, Maharashtra 400097
3.	URL of website	Not Maintained
4.	Details of place where majority of fixed assets are located	Corporate Debtor has only financial assets and has no Plant & Machinery and Immovable property
5.	Installed capacity of main products/ services	Not Applicable. The Corporate debtor is engaged in the trading of precious metals.
6.	Quantity and value of main products/ services sold in last financial year	For the FY 2021-22, the sales of the main product (gold 99.5 bar) were Rs. 1,71,43,000 Now the company doesn't hold any inventory/stock.
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	For details, please connect to: cirp.unistar@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	For details, please connect to: cirp.unistar@gmail.com
10.	Last date for receipt of expression of interest	29.08.2023 (Extended)
11.	Date of issue of the provisional list of prospective resolution applicants	08.09.2023 (Extended)
12.	Last date for submission of objections to the provisional list	13.09.2023 (Extended)
13.	Process email id to submit EOI	cirp.unistar@gmail.com

Date: 14.08.2023
Place: Mumbai


CA Kailash Shah
Resolution Professional
Reg. No.: IBBI/IPA-001/IP-P00267/2017-2018/10511
505, 21st Century Business Centre, Nr. World Trade Centre,
Ring Road, Surat-395002, Gujarat



For UNISTAR TRADELINK PRIVATE LIMITED
2, Krishna Dham, Raheja Township, L.S. Raheja Marg,
Malad (East) Mumbai, Maharashtra 400097

NIA raids four residences of former PFI activists in Kerala

Malappuram : On Sunday, the National Investigation Agency (NIA) raided four homes of former members of the outlawed Islamist outfit Popular Front of India (PFI). The searches were carried out at four former PFI activists' homes in the Malappuram district's Tirur and Tanur regions. According to Malappuram district police, they were notified immediately before the raids began.

The operation began in the morning and ran concurrently. Previously, the NIA conducted searches and shut the PFI headquarters in Manjeri, Malappuram district. The Union Home Ministry disbanded the PFI in September 2022, and most of the Islamist organization's frontline leaders were imprisoned. The PFI is suspected of murder in various incidents throughout the country and was attempting to turn India into an Islamic state. More information on the raids is forthcoming.

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PUBLIC NOTICE

SMT SUDHA CHINTAMANI MUSALE A Member of The Yoganand Co-operative Housing Society Ltd. having address at L.T. Road, Vazira Naka, Borivali (West), Mumbai - 400091 and holding Flat No. 5-B/182 in the building of the society, died on 01/12/2017 without making any nomination. The Society hereby invites claims or objections from the heir or heirs or other claimants/ objector or objectors to the transfer of the said shares and interest of the deceased member in the capital/property of the society within a period of 14 days from the publication of this notice, with copies of such documents and other proofs in support of his/her/their claims/objections for transfer of shares and interest of the deceased member in the capital/property of the society. If no claims/objections are received within the period prescribed above, the society shall be free to deal with the shares and interest of the deceased member in the capital/property of the society in such manner as is provided under the Bye-laws of the society. The claims/objections, if any, received by the society for transfer of shares and interest of the deceased member in the capital/property of the society shall be dealt with in the manner provided under the bye-laws of the society. A copy of the registered Bye-laws of the society is available for inspection by the claimants/ objectors, in the office of the society/ with the secretary of the society between 7 P.M. to 8 P.M. Monday To Friday (Wednesday and Sunday Holiday) from the date of publication of the notice till the date of expiry of its period. For and on behalf of The Yoganand Co-op. Housing Society Ltd. Place : Mumbai 400091 Sd/- Date: 11.08.2023 Hon. Secretary

PUBLIC NOTICE

Notice is hereby given in general that my client Mrs. Anisha J. Tolani and Mr. Pankaj J. Tolani have agreed to sell Flat No. 252, on the 7th Floor, adm. 388 Sq.ft., (Carpet area), of the building no. 1, known as "Mulund Darshan Co-operative Housing Society Ltd." situated at Guru Gobind Singh Road, Mulund Colony, Mulund West Mumbai 400082, constructed on a land bearing Survey no 146 (part), CTS no. 260/1 of Village Nahur Taluka Kurla Mumbai Suburban District together with five shares distinctive nos. 136 to 140 (both inclusive) comprised in Share certificate no. 028 to Mr. Narottam Purschottam Panchal, Mrs. Subhadra Narottam Panchal & Mr. Gaurav Narottam Panchal, the said Flat is free from all encumbrances, claims and demands. ALL PERSONS having any claim or right in respect of the said property or any part thereof by way of inheritance, share, sale, mortgage, lease, lien, license, gift, exchange, trust, possession or encumbrance or otherwise howsoever are hereby required to inform the same in writing supported with the original documents to the undersigned having their office at C-24/33, Akurli Shrishti CHS Ltd., Mhada Road No. 3 Lokhandwala Township, Akurli Road, Kandivali (East), Mumbai 400101 within Seven (7) days from the date of publication of this notice, failing which, the claim or claims, if any of such person or persons shall be considered to have been waived and/or abandoned. Dated this 14th day of August, 2023 Sd/- Dayashankar Yadav, Advocate, High Court

For and on behalf of The Yoganand Co-op. Housing Society Ltd. Place : Mumbai 400091 Sd/- Date: 11.08.2023 Hon. Secretary

Public Notice

I am informed by my client that Vighanahartha (kanjurmarg) S.R.A. CO-OPERATIVE HOUSING SOCIETY LIMITED REGISTRATION NO. M.U.M./S.O.P.A./H.S.G. (T.C.) 11260/2007 Building No. 4/A 104, 1st floor, Karve Nagar, Jogeshwari Vikrol Link Road, Kanjurmarg (East), Mumbai 400042 Member of the said Society Mr. Shamrao Ganpat Pate died on 20/04/2018 and is survived by his wife Smt. Suman Shamrao Pate, his children Kishor Shamrao Pate, Manisha Shamrao Pate (after married name: Manisha Shankar Sathe) and Avinash Shamrao Pate having such heir and the said deceased member having immovable property is 305, 3rd floor, vighnaharta (Kanjurmarg) S.R.A. Karve Nagar is located at Kanjurmarg (East) and the Society has received an application from Mrs. Suman Shamrao Pate to record the said room in her name. However, is hereby informed to all the public that if any person/bank/organization has any right or authority regarding the Schedule of property mentioned below or if the said room has come by way of sale, donation, mortgage, prize lease, license-permission, court deed, mortgage etc. they should objection in writing. And whereas if any person has any objection in the title interest, share of any nature whatsoever in respect of the mentioned property are hereby invited to submit her/his objection within 14 days from publication of this notice. Failing which in the said application will be decided finally.

Schedule of the property
305, 3rd floor, vighnaharta (Kanjurmarg) S.R.A. Karve Nagar is located at Kanjurmarg (East), Mumbai 400 042 Sd/- Adv. Hemant N. Gokhale Advocate High Court Flat No. 7, Uma-Mahesh Soc., Ramnagar, Shivmandir Road, Dombivli (East) - 421 201

PUBLIC NOTICE

Notice is hereby given that my client Mr. Ghanishyam Lal Chiranjilal Gujar is the absolute sole owner and possessor of and sufficiently entitled to a residential room bearing Room No. D-7, admeasuring 40 sq. mtrs. built-up area, in Goral (1) Sagar Darshan C.H.S. Ltd., situated at Plot No. 93, Road No. RSC-4, 2, Goral-1, Borivali (West), Mumbai - 400 091 (hereinafter called as "the said room") and has agreed to sell the said room to 1) Mr. Kirti Anandji Chhedha & 2) Mr. Viral Kirti Chhedha, the prospective purchasers. And Whereas the Original Share Certificate comprising of 25 shares numbered from 1001 to 1025 issued by the Goral (1) Sagar Darshan Co-operative Housing Society Ltd., in favor of original allottee Mr. Tulshiram Manuti Durge in respect of the said room has been lost/misplaced and the complaint regarding the same has been reported online to the Borivali Police Station, Mumbai Police bearing Lost Report No. 69491-2023 on dated 12-08-2023. The aforesaid Original Share Certificate was never in possession of my client. All persons, Banks, Financial Institution having any claim against into or upon the said room or any part thereof by way of inheritance, possession, sale, lease, tenancy, mortgage, charge, gift, trust, loan or otherwise howsoever, or if found the aforesaid Original Share Certificate, are hereby required to make the same known in writing to the undersigned address given below within a period of 14 (Fourteen) days from the date hereof, failing which it shall be presumed that there are no claims whatsoever and/or claims, if any, shall be deemed to be waived. Dated this 14th day of August, 2023 Sd/- Vandana Thakkar Advocate High Court 83, Father Peter Pereira Marg, Village Ward, Kurla (W), Mumbai-70.

For and on behalf of Mool Deep Co-op. Hsg. Soc. Ltd. (Hon. Secretary) Place : Mumbai Date: 14.08.2023

For and on behalf of SUBHASHINI CO-OP. HSG. SOC. LTD. Bhabola - Pappy Road, Sandor, Vasai (W), Dist. Palghar- 401 207. Reg. No. TNA/(VSI)/ HSG/ (TC)/ 15663 - 2004-2005 Sd/- Smt. Sudha Manohar Oberoy and Shri. Rmt. Manohar Oberoy, were members of the Subhashini Co-operative Housing Society Ltd. having, address at Babhola - Pappy Road, Sandor, Vasai (W), Dist. Palghar, Pin 401207, and were jointly holding Shop No. 01. A Wing in the building of the society, of the above mentioned members, Smt. Sudha Manohar Oberoy died on Dated 11/05/2023, after her death, her son and joint owner, Shri. Raj Manohar Oberoy, has made an application for the transfer of the shares and interest of the deceased member in Shop No. 01. A Wing of the above mentioned society. The member has not made any nomination. The society hereby invites claims or objections from the heir or heirs or other claimants/ objector or objectors to the transfer of the said shares and interest of the deceased member in the capital/property of the society within a period of 14 days from the publication of this notice, with copies of such documents and other proofs in support of his/her/their claims/objections for transfer of shares and interest of the deceased member in the capital/property of the society. If no claims/objections are received within the period prescribed above, the society shall be free to deal with the shares and interest of the deceased member in the capital/property of the society in such manner as is provided under the bye-laws of the society. The claims/objections, if any, received by the society for transfer of shares and interest of the deceased member in the capital/property of the society shall be dealt with in the manner provided under the bye-laws of the society. A copy of the registered bye-laws of the society is available for inspection by the claimants/ objectors, in the office of the society/ with the secretary of the society between 06:00 P.M. to 08:00 P.M. from the date of publication of the notice till the date of expiry of its period. For and on behalf of SUBHASHINI C.H.S. LTD. Sd/- HON. SECRETARY Place: Vasai Date: 14/08/2023

For and on behalf of Mool Deep Co-op. Hsg. Soc. Ltd. (Hon. Secretary) Place : Mumbai Date: 14.08.2023

For and on behalf of SUBHASHINI CO-OP. HSG. SOC. LTD. Bhabola - Pappy Road, Sandor, Vasai (W), Dist. Palghar- 401 207. Reg. No. TNA/(VSI)/ HSG/ (TC)/ 15663 - 2004-2005 Sd/- Smt. Sudha Manohar Oberoy and Shri. Rmt. Manohar Oberoy, were members of the Subhashini Co-operative Housing Society Ltd. having, address at Babhola - Pappy Road, Sandor, Vasai (W), Dist. Palghar, Pin 401207, and were jointly holding Shop No. 01. A Wing in the building of the society, of the above mentioned members, Smt. Sudha Manohar Oberoy died on Dated 11/05/2023, after her death, her son and joint owner, Shri. Raj Manohar Oberoy, has made an application for the transfer of the shares and interest of the deceased member in Shop No. 01. A Wing of the above mentioned society. The member has not made any nomination. The society hereby invites claims or objections from the heir or heirs or other claimants/ objector or objectors to the transfer of the said shares and interest of the deceased member in the capital/property of the society within a period of 14 days from the publication of this notice, with copies of such documents and other proofs in support of his/her/their claims/objections for transfer of shares and interest of the deceased member in the capital/property of the society. If no claims/objections are received within the period prescribed above, the society shall be free to deal with the shares and interest of the deceased member in the capital/property of the society in such manner as is provided under the bye-laws of the society. The claims/objections, if any, received by the society for transfer of shares and interest of the deceased member in the capital/property of the society shall be dealt with in the manner provided under the bye-laws of the society. A copy of the registered bye-laws of the society is available for inspection by the claimants/ objectors, in the office of the society/ with the secretary of the society between 06:00 P.M. to 08:00 P.M. from the date of publication of the notice till the date of expiry of its period. For and on behalf of SUBHASHINI C.H.S. LTD. Sd/- HON. SECRETARY Place: Vasai Date: 14/08/2023

PUBLIC NOTICE

Notice is hereby given in general to public at large that our client MR. RAJIV P. SHAH intend and has agreed to sell, transfer and assign an Ownership Residential property being Flat No. B-305 on 3rd Floor in the building known as "KAMALA VIHAR ABC D CO-OPERATIVE HOUSING SOCIETY LTD. situated at Mahavir Nagar, Kandivali (West), Mumbai - 400 067 (Property) to MR. ANIL M. VALA. Any Person(s), Society, trust, bank, NBFC's, H.U.F., heir(s), financial institutions, etc. having any right, title claim, objection or interest in respect of the aforesaid property or any part thereof by way of sale, exchange, mortgage, lease, sub-lease, inheritance, easement, attachment, gift, lien/charge, lispendance, guarantee, any other decree, order or award passed by any Court of Law, Tribunal, revenue or statutory authority or arbitration, possession or otherwise of whatsoever nature is hereby required to make the same known in writing with all supporting authentic documents and necessary evidences thereto within 15 (fifteen) days from the date of publication hereof to MRS. HETAL R. CHOTHANI, Advocate, The Legal Solutionz+, D-104, Ambica Darshan, C.P. Road, Kandivali (East), Mumbai 400 101 failing which such claim(s) or objection(s), if any, will be deemed to have been waived and abandoned and not binding on our client and our client may proceed on the basis of the title of the aforesaid property as marketable and free from all encumbrances. For The Legal Solutionz+ Sd/- Hetal R. Chothani Advocate/Partner Date: 12/08/2023, Place : Mumbai.

For and on behalf of Mool Deep Co-op. Hsg. Soc. Ltd. (Hon. Secretary) Place : Mumbai Date: 14.08.2023

PUBLIC NOTICE

NOTICE is hereby given to the general public that 1) MISS ANJANA NEMCHAND LALAN, residing at Flat No. 14 & holding 5 Shares bearing Nos. 66 to 70 & 2) MR. HIREN NEMCHAND LALAN, residing at Flat No. 15 & holding 5 Shares bearing Nos. 71 to 75 are the Members of Mool Deep Co-operative Housing Society Ltd. situated at: Plot No. 175, C-D, Valji Ladha Road, Mulund (West), Mumbai - 400 080. Both Members have reported that they have lost/misplaced or stolen of Original Share Certificates mentioned above and an application has been made by them to the Society for the issue of Duplicate Share Certificate. The Society hereby invites from the public (in writing) with documentary evidence if they have any claim from them or from their Father [Late] Mr. Nemchand Lal Lalan within a period of 15 (fifteen) days from the date of publication of this notice. If no claims/objections are received within the period prescribed above, the Society shall be free to issue Duplicate Share Certificate to them as per the Society's Bye-laws. For and on behalf of Mool Deep Co-op. Hsg. Soc. Ltd. (Hon. Secretary) Place : Mumbai Date: 14.08.2023

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To advertise in this Section Call : Manoj Gandhi 9820639237

PUBLIC NOTICE

NOTICE is hereby given to the public that Late Mr. Ittekkar Ahmed Syed Md. Zakaria was the Member of "Lottwala Co-op Housing Society Limited" having address at '43/53, Lottwala Co-op Housing Society Limited, Babu Khote Street, Mumbai 400003', and was holding Flat No. 09, in the building of the society, died on 21st June 2023. The Society hereby invites claims or objections from the heir or heirs or other claimants/objector or objectors to the transfer of the said shares and interest of the deceased member in the capital/property of the Society within period of 15 (fifteen) days from the publication of this notice, with copies of such documents and other proofs in support of his/her/their claims/objections or transfer of shares and interest of the deceased member in the capital/property of the Society. If no claims/objections are received within the period Prescribed above, the Society shall be free to deal with the shares and interest of the deceased member in the capital property of the Society in such manner as is provided under the bye-laws of the Society. The claims/objections, if any, received by the Society for transfer of shares and interest of the deceased member in the capital property of the Society shall be dealt with in the manner provided under the bye-laws of the Society. A copy of the registered Bye-laws of the Society is available for inspection by the claimants/ objectors, in the office of the Society/with the Secretary of the Society between 10am to 05pm from the date of publication of this notice till the date of expiry of its period. SCHEDULE I Residential premises bearing No. 09 admeasuring approximately 263 square feet carpet area equivalent to 24.50 square metres carpet area on the 1st floor of the building known as "Lottwala Co-op Housing Society Limited", Cadastral Survey No. 3249 of Bhuleshwar Division, 43/53, Lottwala Co-op Housing Society Limited, Babu Khote Street, Mumbai 400003 and 09 shares of the Lottwala Co-op Housing Society Limited ("Society") of Rs. 50/- each, bearing distinctive nos. 71 to 75 (both inclusive) represented by Share Certificate No. 09, dated 01st April, 2009. Dated: 14th day of August 2023 Place: Mumbai Sd/- Lottwala Co-op Housing Society Limited Add: 43/53, Lottwala Co-op Housing Society Limited, Babu Khote Street, Mumbai 400003. Contact No.: +91 98197 72757 E-mail id: ziauddin@gmail.com

For and on behalf of Mool Deep Co-op. Hsg. Soc. Ltd. (Hon. Secretary) Place : Mumbai Date: 14.08.2023

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For and on behalf of Mool Deep Co-op. Hsg. Soc. Ltd. (Hon. Secretary) Place : Mumbai Date: 14.08.2023

PUBLIC NOTICE
Notice is hereby given that MISS. INDIRA RATILAL PAREKH AND SMT. RAMILA DINESH SHETH are members in respect of Flat No. 102, A wing on 1st floor, and Smt. Ramila Dinesh Sheth and Mr. Chitrang Dinesh Sheth are members in respect of Flat No. 103, A wing on 1st floor in the building of the society having below mentioned address. SMT. RAMILA DINESH SHETH died on 02/10/2010. SHRI. CHITRANG DINESH SHETH the legal heir of the said deceased member has applied for membership in respect of said Flat No. 102, A wing on 1st floor and Flat No. 103, A wing on 1st floor. The society hereby invites claims or objections with certified documents from the heir/ heirs or other claimants/ Objectors to the transfer of the said share and interest of the deceased members in the capital/Property of the society for transferring the said Flat No. 102, A wing on 1st floor and Flat No. 103, A wing on 1st floor, to SHRI. CHITRANG DINESH SHETH, within a period of fifteen days from the date of publication of Notice and contact the Hon. Secretary of the society between 10.00 am to 7.00 p.m. If no claims/objections are received within the period prescribed above, the Society shall be free to deal with the Shares and interest of the deceased members in the capital/property of the society in such manner as are provided under the Bye-Laws of the society. Hon. Secretary, Pawapuri Co-op. Hsg. Soc. Ltd., Chakravarti Ashok Road, Kandivali East, Mumbai - 400101. Place: Mumbai Date: 14/08/2023

NOTICE OF LOSS OF SHARE CERTIFICATE
NOTICE is given that the below mentioned securities of Hi-Class Trading and Investment Limited Registered Office No. 15, 2nd Floor, Plot No. 24, Rehman Building Veer Nariman Road, Hutatma Chowk, Fort Mumbai - 400001 have been lost by the Company/Koina Trading Private Limited. Any person having a claim on the securities should lodge the said claim with the Company at its Registered Office Resham Apartments, Room No. 5, Ground Floor., Ashok Nagar, Shivaji nagar Road Vakola bridge, Santacruz(E) Mumbai MH 400055 within 15 days from this date, else the Company will issue duplicate certificate[s] without further intimation. No. of securities - 240000 Distinctive Nos. - 0001276931-0001516930 Name(s) of holder(s) - Koina Trading Private Limited For Koina Trading Private Limited Sd/- Jitendra Yadav Director Place: MUMBAI Date: 11-08-2023 Din : 06670055

E-AUCTION SALE NOTICE
VYAS MERCANTILE PRIVATE LIMITED (IN LIQUIDATION)
Reg. Off.: 402, Corporate Annexe, Sonawala Road, Near Udyog Bhavan, Goregaon East, Mumbai 400063
Liquidator: Sachin Jain
Email: vyas.liquidation@gmail.com Contact No.- 9867559363
E-Auction
Sale of Assets under Insolvency and Bankruptcy Code, 2016
Date and Time of Auction:
08.09.2023 from 02.30 p.m. to 4.30 p.m.
(With unlimited extension of 5 minutes each)
Sale of Assets and Properties owned by Vyas Mercantile Pvt. Ltd. (in Liquidation) forming part of Liquidation Estate of Shree Vyas Mercantile Pvt. Ltd. in possession of the Liquidator, appointed by the Hon'ble National Company Law Tribunal, Mumbai vide order dated 21.07.2023. The sale of properties will be done by the undersigned through the e-auction platform <https://ncltauction.auctiontiger.net>.
Asset RESERVE PRICE & EMD (RS.) INCREMENTAL VALUE (RS.)
Scrapped old books Rs. 7,43,000/- Rs. 75,000/- Rs. 50,000/-
Terms and Condition of the E-auction are as under:
1. E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS BASIS" through approved service provider M/s e-procurement Technologies Limited (Auction Tiger).
2. The Complete E-Auction process document containing details of the Assets, online e-auction Bid Form, Declaration and Undertaking Form, General Terms and Conditions of online auction sale are available on website <https://ncltauction.auctiontiger.net>. Contact: Mr. Praveenkumar Thevar at +91-9727728782/6351896834/ 079 6813 6855/854 E-mail : praveen.thevar@auctiontiger.net, nclt@auctiontiger.net /support@auctiontiger.net
Date: 30th June, 2023 Sachin D Jain Liquidator
Place: Mumbai IBB/PA-001/PA-P02005/2020-21/13453

Public Notice in Form XIII of MOFA (Rule 11(9) (e)) District Deputy Registrar, Co-operative Societies, Thane & Office of the Competent Authority under section 5A of the Maharashtra Ownership Flats Act, 1963
First floor, Gavdevi Bhaji Mandai, Near Gavdevi Maidan, Gokhale Road, Thane (W)-400 602. E-mail: ddr.tna@gmail.com Tel: 022-2533 1486
No.DDR/TNA/ deemed conveyance/Notice/33564/2023 Date : 11/08/2023
Application u/s 11 of Maharashtra Ownership Flats (Regulation of the Promotion of construction, Sale, Management and Transfer) Act, 1963
Application No. 508 of 2023.
Applicant :- Aravali Hills Co-Operative Housing Society Ltd. Add : Sanghavi Hills, Vijay Garden Bus Stop. Ghodbunder Road, Kavesar, Tal. & Dist. Thane-400615
Versus
Opponents :- 1. M/s. Ashapura Habitats Private Ltd., 2. Mr. Abdul Kadir Shaikh Mohd Varekar, 1. Mr. Bakir Abdulkadir Varekar, ii. Mr. Shahanavi Abdul Kadir Varekar, iii. Mr. Sarfaraj Abdul Kadir Varekar, iv. Mr. Shakil Abdul Kadir Varekar, v. Mr. Rauf Abdul Kadir Varekar, vi. Mrs. Shahna Anwar Patel, vii. Mrs. Dilshad Jahir Divekar, viii. Mr/Mrs. Juned Hasan Varekar, 3. Smt. Mandakini Jagdish Navati, Mr. Bharat Chandulal Nanavati, 5. Sanghvi Hill Sahyadri Chs. Ltd., 6. Sanghavi Hills Saptirgi Chs. Ltd. Take the notice that as per below details those, whose interests have been vested in the said property may submit their say at the time of hearing at the venue mentioned above. Failure to submit any say shall be presumed that nobody has any objection in this regard and further action will be taken accordingly. The hearing in the above case has been fixed on 28/08/2023 at 1.00 p.m.
Description of the Property - Mauje Kavesar, Tal. & Dist. Thane
Survey No./CTS No. Hissa No. Area
166/31, 168, 169-170 (P) 31 (P) 15289.38 Sq. Mtr.
Sd/- (Dr. Kishor Mande) District Deputy Registrar, Co-Operative Societies, Thane & Competent Authority U/s 5A of the MOFA, 1963.

Public Notice in Form XIII of MOFA (Rule 11(9) (e)) District Deputy Registrar, Co-operative Societies, Thane & Office of the Competent Authority under section 5A of the Maharashtra Ownership Flats Act, 1963
First floor, Gavdevi Bhaji Mandai, Near Gavdevi Maidan, Gokhale Road, Thane (W)-400 602. E-mail: ddr.tna@gmail.com Tel: 022-2533 1486
No.DDR/TNA/ deemed conveyance/Notice/33570/2023 Date : 11/08/2023
Application u/s 11 of Maharashtra Ownership Flats (Regulation of the Promotion of construction, Sale, Management and Transfer) Act, 1963
Application No. 510 of 2023.
Applicant :- Shivamurti Pooja Co-Operative Housing Society Ltd. Add : Mauje Cholegaon, Thakurli (East), Tal. Kalyan, Dist. Thane
Versus
Opponents :- 1. M/s. Kajal Enterprises Prop. Through Mr. Kirti M. Shah, 2. M/s. Devi Developers Partnership Firm Through Its Partner, 1. Mr. Jagdish Shashikumar Rajte, ii. Mr. Sachin Anil Rajte, iii. Mr. Dilip Prabhakar Kudalkar, 3. Smt. Manisha Vijaya Jogalekar Take the notice that as per below details those, whose interests have been vested in the said property may submit their say at the time of hearing at the venue mentioned above. Failure to submit any say shall be presumed that nobody has any objection in this regard and further action will be taken accordingly. The hearing in the above case has been fixed on 28/08/2023 at 1.30 p.m.
Description of the Property - Mauje Cholegaon, Tal. Kalyan, Dist. Thane
Survey No./CTS No. Plot No. Hissa No. Area
S. No. 212 New S. No. 95/5 9 5 Part 299.33 Sq. Mtr.
Sd/- (Dr. Kishor Mande) District Deputy Registrar, Co-Operative Societies, Thane & Competent Authority U/s 5A of the MOFA, 1963.

Public Notice in Form XIII of MOFA (Rule 11(9) (e)) District Deputy Registrar, Co-operative Societies, Thane & Office of the Competent Authority under section 5A of the Maharashtra Ownership Flats Act, 1963
First floor, Gavdevi Bhaji Mandai, Near Gavdevi Maidan, Gokhale Road, Thane (W)-400 602. E-mail: ddr.tna@gmail.com Tel: 022-2533 1486
No.DDR/TNA/ deemed conveyance/Notice/33574/2023 Date : 10/08/2023
Application u/s 11 of Maharashtra Ownership Flats (Regulation of the Promotion of construction, Sale, Management and Transfer) Act, 1963
Application No. 500 of 2023.
Applicant :- Yash Co-Operative Housing Society Ltd. Add : Block No. A-222/444, Sambhaji Chowk, Near National College, Ulhasnagar-04, Tal. Ulhasnagar, Dist. Thane-421004
Versus
Opponents :- 1. M/s. Space Construction Through Its Owner Sunil P. Bagariya Through P. A. Holder Pawan C. Bagariya, 2. Shri. Jagan Sadashiv Deshmukh, 3. Ramesh Kishanraj Tatyavani, 4. Rekha Kumar Mulchandani Through Power Of Attorney A. Arjan Bhagwandas Sahjwal, 6. Premaji Manji Chavhan Take the notice that as per below details those, whose interests have been vested in the said property may submit their say at the time of hearing at the venue mentioned above. Failure to submit any say shall be presumed that nobody has any objection in this regard and further action will be taken accordingly. The hearing in the above case has been fixed on 28/08/2023 at 1.30 p.m.
Description of the Property - Mauje Ulhasnagar, Tal. Ulhasnagar, Dist. Thane
CTS No. Sheet No. Camp No. Area
23586 40 4 & 5 209 Sq. Mtr.
Sd/- (Dr. Kishor Mande) District Deputy Registrar, Co-Operative Societies, Thane & Competent Authority U/s 5A of the MOFA, 1963.

Public Notice in Form XIII of MOFA (Rule 11(9) (e)) District Deputy Registrar, Co-operative Societies, Thane & Office of the Competent Authority under section 5A of the Maharashtra Ownership Flats Act, 1963
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Description of the Property - Mauje Ulhasnagar, Tal. Ulhasnagar, Dist. Thane
CTS No. Sheet No. Camp No. Area
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Sd/- (Dr. Kishor Mande) District Deputy Registrar, Co-Operative Societies, Thane & Competent Authority U/s 5A of the MOFA, 1963.

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Extract Of Standalone Unaudited Financial Results for the Quarter Ended 30th June, 2023
BSE Code: 531370 (Rs. In Lakhs except EPS)

Particulars	Quarter ended 30th June 2023 (Unaudited)	Preceding 3 months ended 31st March 2023 (Audited)	Quarter ended 30th June 2022 (Unaudited)	Year Ended 31st March 2022 (Audited)
Total Income from operations and other revenue	83.35	30.24	147.61	525.83
Net Profit / (Loss) (before tax and/or extraordinary items)	4.01	2.85	31.77	77.95
Net Profit / (Loss) for the period before tax (after Extraordinary items)	4.01	2.85	31.77	77.95
Net Profit / (Loss) after tax (after extraordinary items)	3.21	2.09	31.77	69.65
Total Comprehensive Income for the period (comprising profit/(loss) for the period (after tax) and other comprehensive income (after tax))	3.21	2.09	31.77	69.65
Equity Share Capital	863.53	863.53	863.53	

